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MCRC-47027-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SANJEEV S KALGAONKAR

ON THE 13th OF OCTOBER, 2025

MISC. CRIMINAL CASE No. 47027 of 2025

LOKESH

Versus

THE STATE OF MADHYA PRADESH

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Appearance:

Shri Chandan Kumar Gera - Advocate for the applicant.

Shri Santosh Singh Thakur, Govt. Advocate for the respondent/State.
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ORDER

1. This first application has been filed under Section 438 of Cr.P.C./482 of Bharitya Nagarik Suraksha Sanhita, 2023 for grant of anticipatory bail to the applicant, who is apprehending his arrest in connection with Crime No.126/2025 registered at Police Station - Kaytha, District Ujjain(M.P.) for offence punishable under Section 34(2) of M.P. Excise Act.

2. Learned counsel for the applicant requests not to pursue this application and proposes to co-operate in the investigation. However, he further requests for a direction to the Investigation Officer / Trial Court to comply with the directions of the Supreme Court in cases of **Arnesh Kumar Vs. State of Bihar (2014) 8 SCC 273** and **Satender Kumar Antil Vs. Central Bureau of investigation (2022) 10 SCC 51**.

3. Request accepted.



4. This application is disposed off. However, it is expected that the Investigation Officer / Trial Court shall ensure strict compliance with the guidelines and directions laid down in cases of **Arnesh Kumar and Satender Kumar Antil (Supra), Siddharth vs. State of Uttar Pradesh & Another**, reported in (2022) 1 SCC 676 and **Amanpreet Singh Vs. CBI** 2022 (13) SCC 764 [para 10, 11 & 12 of the judgment specifically].

C.C. as per rules.

(SANJEEV S KALGAONKAR)
JUDGE